

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 302
(IB)-77/ALD/2017

IN THE MATTER OF:

IDBI Bank	Applicant/petitioner
Vs.		
Jaypee Infratech Ltd.	Respondent

In the matter of IA-5920(PB)/2022

Under Rule 11 of NCLT Rules, 2016

Deshwal Contractors	Vs Applicant
M/s Jaypee Infratech Limited	 Respondent

In the matter of New IA-789(PB)/2023

Under Rule 11 of NCLT Rules, 2016

Subbaiyya Chithambaram	 Applicant
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In the matter of IA-869(PB)/2023

Under Section 25 (2)(e) of IBC, 2016

Anuj Jain IRP Jaypee Infratech Limited	 Applicant
Vs		
Suraksha Realty Limited	 Respondent

Order delivered on 07.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. L. N. GUPTA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Ruchi Goyal,
Adv. for IRP of JIL along with Mr. Anuj Jain, IRP in person

ORDER

Case listed as per the directions of the Hon'ble Supreme Court.

New IA-5920/2022

This is an application filed for an urgent hearing of RA-89/2022 & IA-3033/2022. RA-89/2022 was already heard and the order has been pronounced.

In view of the same, the IA-5920/2022 stands **dismissed as infructuous**.

New IA-789/2023

Prayer in the application is as follows:

“a) modify the order dated 24.05.2022 in I.A. No. 413 of 2022 and direct the IRP/Company JIL to refund the rightful dues/refund along with the interest and damages as up to date as directed by the Hon’ble NCLAT, Delhi vide order dt. 20.12.2021 in Appeal No. 637 of 2020.

b) pass such other or further orders as this Hon’ble Tribunal may deems fit and proper in the facts and circumstances of the case.”

This Application has been filed for recall of the order dated 24.05.2022 in IA-413/2022.

Pertinently, this Tribunal has no powers to review or recall the order. Hence, the application is not maintainable.

Accordingly, IA-789/2023 stands **dismissed** as not maintainable.

New IA-869/2023

In view of the orders passed in the Resolution Plan Application, this IA does not require further adjudication.

Hence, the **IA-869/2023** stands **disposed of** in terms of the above.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(L. N. GUPTA)
MEMBER (TECHNICAL)